GOVERNMENT OF INDIA CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION LOK SABHA

UNSTARRED QUESTION NO:7415 ANSWERED ON:22.05.2012 EXORBITANT COURT FEES Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government is aware that many cheated consumers are unwilling to file complaints in consumer courts due to expensive court fees;
- (b) if so, whether the Government is thinking of eliminating such court fees or reducing it; and
- (c) if so, the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS)

- (a): No Madam. The Government has not received any such report. The fee prescribed for filing complaints before various Consumer Fora under the Consumer Protection Rules, 1987 is minimal. A consumer can file claim upto Rs 1 lakh by paying court fee of only Rs 100. Similarly claim upto Rs 20 lakhs can be lodged by paying court fee of Rs 500. Moreover Antyodaya Anna Yojana card holders have been given exemption from payment of court fees in claims upto Rs 1 lakh.
- (b)& (c): In view of (a) above, does not arise